

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W. P. (C) No. 5126 of 2012

Raj Narayan Singh Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Amarendra Kumar, Advocate

For the State : A.C. to S.C.(L& C).

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

08/05.04.2021 Defects as pointed out by the Registry, is ignored for the time being.

Learned counsel for the State is directed to take instruction and to file counter affidavit within four weeks.

Put up this case thereafter.

(Rajesh Kumar, J.)